

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-3601/2018

New Delhi, this the 20th day of September, 2018

**Hon'ble Sh. V. Ajay Kumar, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

M.S. Rana, REtd. SE(Civil),
Aged about 71 years,
S/o Sh. B.S. Rana,
R/o H.No. 409, Sainik Vihar,
Pitam Pura, Delhi.

... Applicant

(Through Sh. M.K. Bharadwaj)

Versus

1. North Delhi Municipal Corporation,
Through its Commissioner,
Civic Centre, JLN Marg,
New Delhi-110002.

2. South Delhi Municipal Corporation,
Through its Commissioner,
Civic Centre, JLN Marg,
New Delhi-110002.

3. The Director (Pers.)
North Delhi Municipal Corporation,
Civic Centre, JLN Marg,
New Delhi-110002.

4. The Director (Pers.)
South Delhi Municipal Corporation,
Civic Centre, JLN Marg,
New Delhi-110002. ... Respondents

ORDER(ORAL)

Hon'ble Sh. V. Ajay Kumar, Member(J)

Heard learned counsel for the applicant.

2. Office objection is overruled.

3. The applicant filed the OA seeking the following reliefs:

"(i) to direct the respondents to promote the applicant to the post of SE(C) on adhoc basis from the date of promotion of Junior or from 29.09.2005 with all consequential benefits including arrears of pay as well as pension etc.

(ii) to direct the respondents to promote the applicant to the post of SE(C) in the pay scale of Rs. 14300-20500 on adhoc basis from the date of promotion of his juniors namely Sh. Naveen Verma, R.K. Bhattacharya etc. with all consequential benefits including arrears of pay as well as pension and other pensionary benefits.

(iii) to allow the OA with exemplary cost.

(iv) to pass such other and further orders which their lordships of this Hon'ble Tribunal deem fit and proper in the existing facts and circumstances of the case."

4. It is submitted that the applicant made number of representations to the respondents including Annexure A/1 dated 14.03.2018 ventilating his grievances to the respondents. However, no order has been passed thereon till date.

5. In the circumstances, the OA is disposed of at the admission stage itself without going into the merits of the case by directing the respondents to consider the Annexure A/1 representation dated 14.03.2018 of the applicant by passing an appropriate reasoned and speaking order thereon within ninety days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

Let a copy of the OA be enclosed to this order.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar)
Member(J)

/ns/